Central Administrative Tribunal Principal Bench, New Delhi

OA No.1193/2017

New Delhi, this the 27th day of November, 2019

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial) Hon'ble Mr. Pradeep Kumar, Member (Administrative)

- Yogita Sharma
 D/o Gyanendra Sharma
 Aged about 26 years
 R/o H.No.7895, IInd Floor,
 Katramaliwala, Roshanara Road, Delhi-110007
- Babita
 D/o Ravinder Kumar
 Aged about 22 years
 R/o H.No.76, V.P.O. Karala, Delhi-81
- Anjali
 D/o Shamsher Singh
 Aged about 23 years
 R/o H.No.E-96 D, Railway Colony,
 Rohtak, Haryana-124001
- Deepika
 D/o Dayanand
 Aged about 23 years
 R/o H. No. 980, Gali No. 21-A
 Swatantra Nrg, Narela, New Delhi -110040
- Ravinder, aged 28 years
 S/o Same Ram
 R/o Pana Milan , V.P.O. Nahri
 Distt. Sonipat 431103, Haryana
 All Ex -Guest Assistant Teachers, Group-B.

-Applicants

(By Advocate: Mr.Ranjit Sharma)

Versus

The Govt. of N.C.T., Delhi
 Through the Principal
 Secretary (Services) Delhi Secretariat
 I.P. Estate, N.D.-1

2. The Director of Education Govt. of N.C.T. of Delhi, Sham Nath Marg, Delhi-54

3. Head of the School, Sabji Mandi, Kedar Building, Sahid Matadeen Lodha-SKV Schoolid-1207033

- Respondents

(By Advocate: Mr.Vijay Pandita)

ORDER (ORAL)

By Hon'ble Mr. Pradeep Kumar, Member(A):-

Learned counsel for the applicant pleads that instant OA has become infrcutuous. Accordingly, he seeks permission to withdraw the OA and the same is dismissed as withdrawn. No costs.

(Pradeep Kumar)
Member(A)

(Justice Vijay Lakshmi) Member (J)

/mk/